

ORISSA ORDINANCE, No. 1 OF 2010

**THE ORISSA MOTOR VEHICLES TAXATION (AMENDMENT)
ORDINANCE, 2010**

[Promulgated by the Governor of Orissa on the 10th May, 2010
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AN

ORDINANCE

**FURTHER TO AMEND THE ORISSA MOTOR VEHICLES
TAXATION ACT, 1975**

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Motor Vehicles Taxation Act, 1975 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Sixty-first Year of the Republic of India :—

Short title. 1. This Ordinance may be called the Orissa Motor Vehicles Taxation (Amendment) Ordinance, 2010.

Insertion of new section 4-B. 2. In the Orissa Motor Vehicles Taxation Act, 1975 (hereinafter referred to as the principal Act), after section 4-A, the following section shall be inserted, namely :—

Orissa Act
39 of 1975.

"Levy and payment of one time tax on goods carriage. 4-B. (1) Notwithstanding anything contained in sections 3 and 4 of this Act, but subject to other provisions of this Act, there shall be levied and paid in respect of every goods carriage of the description specified in item 3 of Schedule I, the gross vehicle weight of which does not exceed 3000 kilograms, one time tax at the rate equal to 10 times of the annual rate of tax in respect thereof as specified in Schedule I or five percentum of the cost of such vehicle, whichever is higher.

(2) The levy and payment of one time tax shall be for the life time of the goods carriage in respect of which such tax is paid.

(3) The levy and payment of one time tax shall be compulsory in respect of goods carriage referred to in sub-section (1) registered on or after the commencement of the Orissa Motor Vehicles Taxation (Amendment) Ordinance, 2010.

(4) The provisions of sections 10 and 16 relating to temporary discontinuance of the use of vehicles and rebate on payment of tax, respectively, shall not apply to the goods carriage in respect of which one time tax is leviable under this section.

Amendment
of section 5.

3. In section 5 of the principal Act,—

- (a) for the words, letters and figures "sections 3,3-A,4 or 4-A", the words, letters and figures "section 3,3-A,4,4-A or 4-B" shall be substituted; and
- (b) for the annual rate specified in respect of description of Motor Vehicles occurring after opening portion, the following shall be substituted, namely:—

"Description of motor vehicle	Annual rate
1. Motor Cycles—	
(a) where the total number of vehicles does not exceed ten.	Rs. 2,000.00
(b) where such total number exceeds ten.	Rs.2,000.00 plus Rs. 200.00 for each vehicle exceeding ten.
2. Motor vehicles other than Motor Cycles weighing not more than 3048 kilograms unladen—	
(a) where the total number of vehicles does not exceed ten.	Rs. 5,000.00
(b) where such total number exceeds ten.	Rs. 5,000.00 plus Rs. 500.00 for each vehicle exceeding ten.

3. Motor vehicles weighing more than
3048 kilograms unladen—

- | | |
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| (a) where the total number of
vehicles does not exceed ten. | Rs. 10,000.00 |
| (b) where such total number
exceeds ten. | Rs. 10,000.00 plus
Rs. 1000.00 for each
vehicle exceeding ten.”. |

Amendment
of
Schedule I.

4. In Schedule I of the principal Act,—

(a) in item 5-A, for the figure “270” appearing in column (2), the
figure “800” shall be substituted;

(b) in item 6,—

(i) for clause (v) along with its entry, the following clause
shall be substituted under appropriate columns, namely:—

(1)	(2)
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“(v) weighing more than 3048 kilograms but not more than 6000 kilograms unladen.	Rs. 3,000.00”; and
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(ii) the existing clause (vi) shall be renumbered as clause (vii),
and before clause (vii) as so renumbered, the following
clause along with entries thereto shall be inserted under
appropriate columns, namely:—

(1)	(2)
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“(vi) weighing more than 6000 kilograms unladen.	Rs. 3,000.00 plus Rs. 500.00 for every 500 kilograms or part thereof in excess of 6000 kilograms”.
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MURLIDHAR CHANDRAKANT BHANDARE

Dated the 10th May, 2010

GOVERNOR OF ORISSA